

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. (IB)-264(PB)/2017

IN THE MATTER OF:

M/s. Ahulwalia Contracts (India) Pvt. Ltd.Petitioner
v.	
M/s. Ascot Innes Pvt. Ltd.Respondent

SECTION : UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 05.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Mr. Rishi Kapoor & Ms. Raunak Satpathy, Advocates


For the Respondent(s) : Mr. Siddhartha Patra, Advocate

ORDER

Learned counsel for the respondent applies for some time to file reply to the petition. Let a reply be filed within a week with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within three days thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 20.09.2017.


(CHIEF JUSTICE M.M. KUMAR)


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

05.09.2017
Vineet